



অসম ৰাজপত্ৰ
সত্যমেব জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 123 Dispur, Wednesday, 5th April, 2017, 15th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 5th April, 2017

No. LGL.229/2016/7.- The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. XIX OF 2017

(Received the assent of the Governor on 30th March, 2017)

THE ASSAM REPEALING (NO. 1) ACT, 2017

AN ACT

to repeal the Assam Workmen's Protection Act, 1984 and the Assam Industrial Establishment (Conferment of Permanent Status to Workmen) Act, 1985.

Preamble

Whereas it is expedient to repeal the Assam Workmen's Protection Act, 1984 and the Assam Industrial Establishment (Conferment of Permanent Status to Workmen) Act, 1985

**Assam Act
No.I of 1985
and Assam
Act No. IX
of 1994**

It is hereby enacted in the Sixty-eighth year of the Republic of India as follows :-

Short title, extent and commencement.

- 1 (1) This Act may be called the Assam Repealing (No. 1) Act, 2017
(2) It extends to the whole of the State of Assam.
(3) It shall come into force at once.

Repeal of Assam Act No. I of 1985 and Assam Act No. IX of 1994

- 2 The Assam Workmen's Protection Act, 1984 and the Assam Industrial Establishment (Conferment of Permanent Status to Workmen) Act, 1985, shall stand repealed from the date of commencement of this Act.

**Assam Act
No.I of 1985
and Assam
Act No. IX
of 1994**

Savings

- 3 The repeal by this Act of the enactments mentioned in section 2 shall not effect the validity, invalidity, effect or consequences of anything, if already done or suffered under the enactments so repealed.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur.